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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

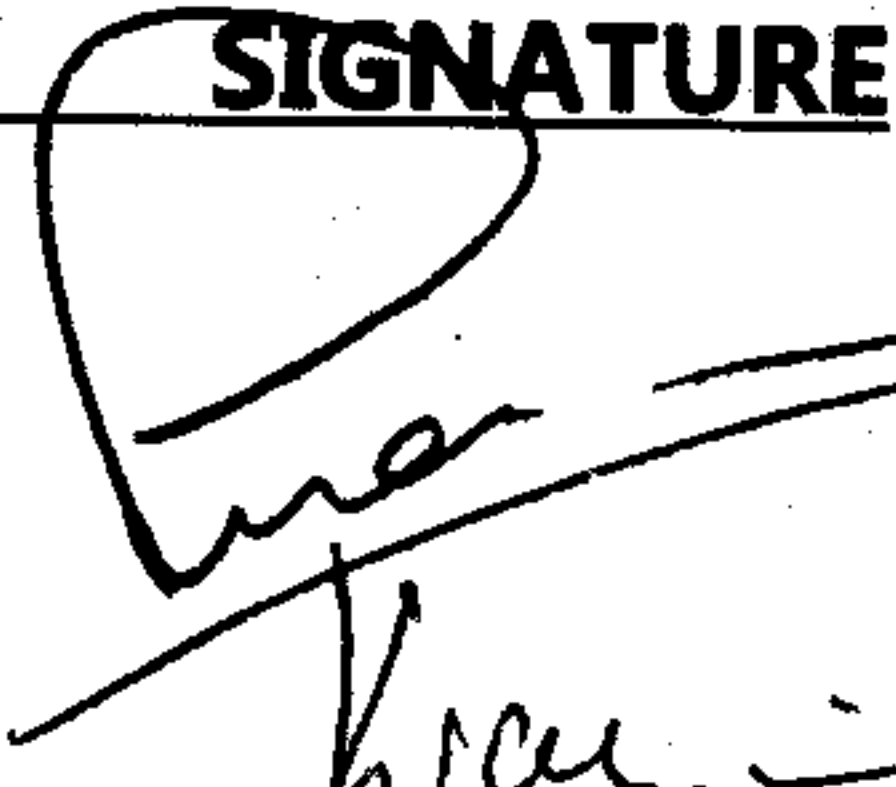
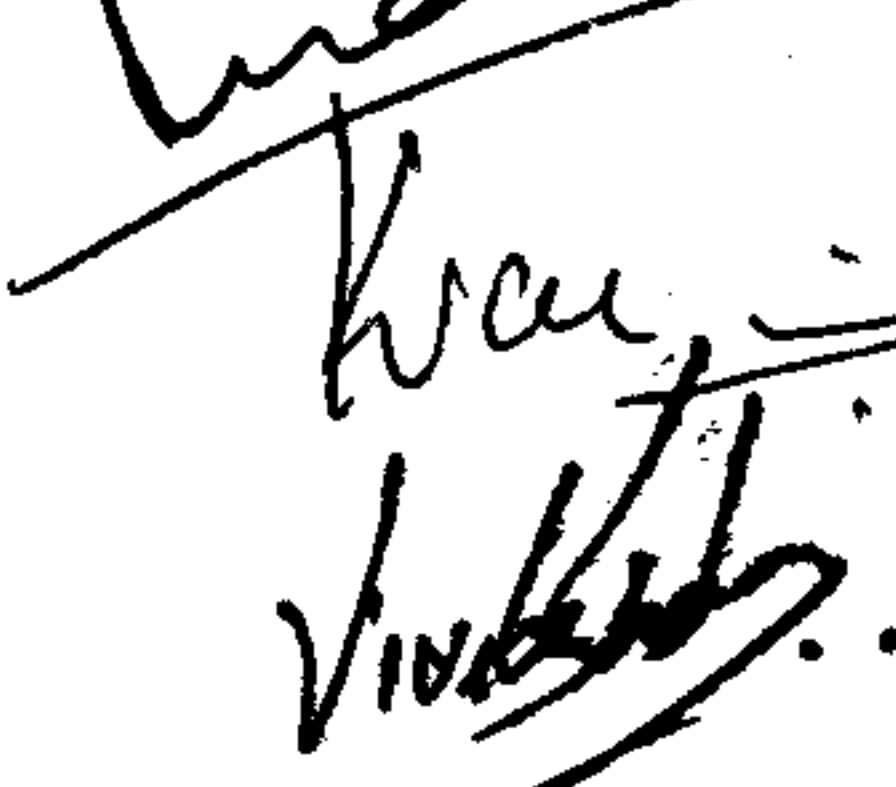
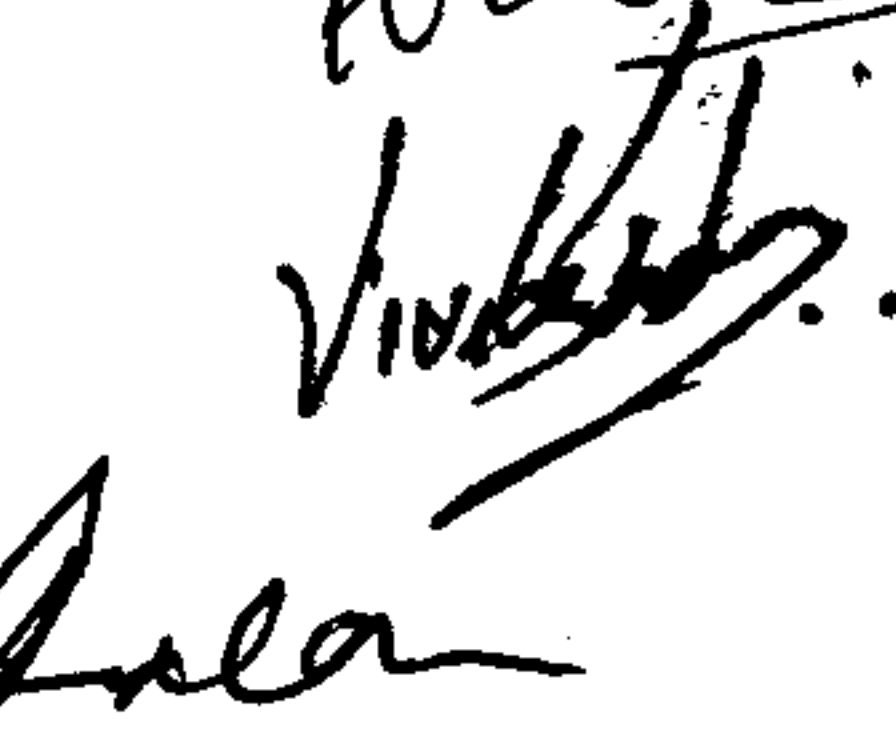
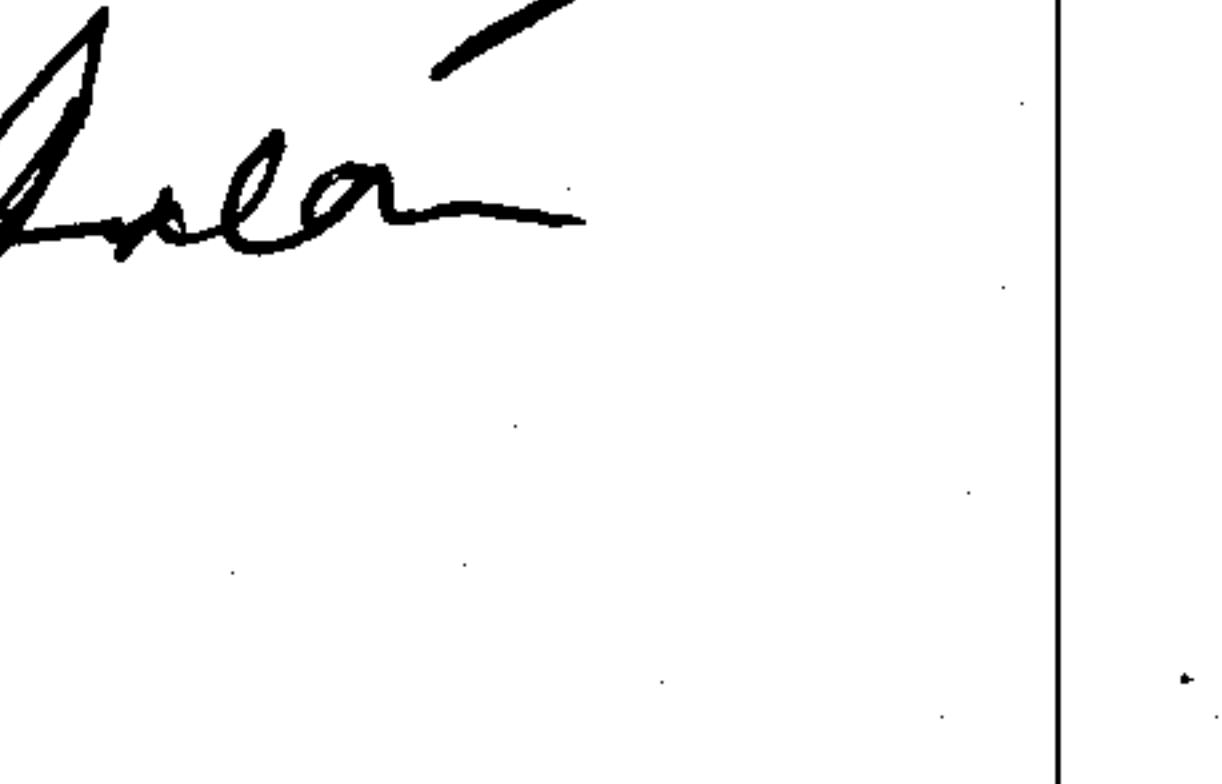
TP No. 125/397-398/NCLT/AHM/2016 (New)  
CP No. 34/397-398/CLB/MB/2016 (Old)

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.12.2017**

Name of the Company: Ashok Kumar Khosla  
V/s.  
PGH International Pvt. Ltd.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Hamesh Naidu	Advocate	Petitioner	
2.	Kunal P Vaishnav	"	"	
3.	Vivek H. Shah	"	"	
4.	L. J. Golani	do.	Resd.	

**ORDER**

Learned Advocate Mr. Kunal Vaishnav with Learned Advocate Mr. Hamesh Naidu with Learned Advocate Mr. Vivek Shah present for Original Petitioner. None present for Respondent No.1. None present for Respondent No.2. Learned Advocate Mr. L.J. Golani present for Original Respondents No. 4.

In view of pendency of IA no. 192 and 261.

List the matter on 31.01.2018.

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

Dated this the 22nd day of December, 2017.

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**